

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO. 19839 OF 2017**

**GHAZIABAD DEVELOPMENT AUTHORITY                      Appellant(s)**

**VERSUS**

**SUDHA BHALLA ALIAS  
SUDHA PUNCHI AND ORS.                                      Respondent(s)**

**O R D E R**

1.     **Heard learned counsel for the parties.**
2.     **Shri Ravindra Kumar, learned senior counsel appearing for the appellant submits that in view of increase in prices, the Ghaziabad Development Authority (in short "GDA") may not be in a position to pay the compensation as directed by the High Court.**
3.     **We are not inclined to interfere with the impugned judgment and order passed by the High Court. This civil appeal is dismissed accordingly.**
4.     **However, it is clarified that since the order impugned has been passed on the concession made by the learned counsel for the GDA, the same shall not**

be treated as precedent in any other matter(s).

5. So far as the contention of the appellant that it may not be in a position to pay the compensation, it is always free for the GDA to release the land in the event GDA is not in a position to pay the compensation.

6. Pending applications, if any, stand disposed of.

.....J  
(B.R. GAVAI)

.....J  
(SANJAY KAROL)

.....J  
(ARAVIND KUMAR)

New Delhi  
May 11, 2023

ITEM NO.101

COURT NO.6

SECTION III-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 19839/2017

GHAZIABAD DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

SUDHA BHALLA ALIAS SUDHA PUNCHI &amp; ORS.

Respondent(s)

(IA No. 25900/2018 - CLARIFICATION/DIRECTION  
IA No. 95943/2020 - CLARIFICATION/DIRECTION  
IA No. 25908/2018 - EXEMPTION FROM FILING O.T.  
IA No. 147459/2022 - EXEMPTION FROM FILING O.T.  
IA No. 2690/2020 - EXEMPTION FROM FILING O.T.  
IA No. 178917/2018 - EXEMPTION FROM FILING O.T.  
IA No. 25907/2018 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 178915/2018 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 11-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s)

Mr. Ravindra Kumar, Sr. Adv.  
Mr. Binay Kumar Das, AOR  
Ms. Priyanka Das, Adv.  
Ms. Neha Das, Adv.

For Respondent(s)

Mr. V. Giri, Sr. Adv.  
Mr. Dama Seshadri Naidu, Sr. Adv.  
Mr. Aman Varshney, Adv.  
Mr. Anil Gupta, Adv.  
Mr. Alok Kumar Agarwal, Adv.  
Mr. Jasmeet, Adv.  
Mr. Vineet Goyal, Adv.  
Mr. Farrukh Rasheed, AOR  
Mr. Saif, Adv.  
Ms. Anushruti, Adv.  
Mr. Ashish Sharma, Adv.  
  
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Civil Appeal is dismissed in terms of the signed order.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)

[Signed order is place don the file]